IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-190(PB)/2017

alongwith (IB)-109 (PB)/2017, (IB)-110 (PB)/2017, (IB)-191(PB)/2017 & C.P.No.1050/2016

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri R. Varadharajan,

Hon'ble Member(Judicial)

Ms. Deepa Krishan

Hon'ble Member (Technical)

For the Financial Creditor

Mr. Ramji Srinivasan, Sr. Advocate

Mr. Nesar Ahmad, PCS

Mr. Ahsan Ahmad, Mr. Tushar Bhardwaj,

Mr. Sunil Yadav, Advocates

For the Respondent

Mr. Manoj K. Singh, Mr. Vijay K. Singh,

Advocates

ORDER

.

We have heard the learned Counsel for the parties and have discussed the issues/supplementary issues, which would emerge

for deciding the question of law.



contd....2/-

Let the written submissions be filed by all the parties by 12th of October,2017 and the matter may be listed for directions on 13th October, 2017.

List for final hearing on 16th October, 2013.

CHIEF JUSTICE M.M.KUMAR)

C-/ MA

(R. VARADHARAJAN) MEMBER(JUDICIAL)

<u>-</u>Sd-

(DEÉPA KRISHAN) MEMBER(TECHNICAL)

22.09.2017 V. Sethi